

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 132

IA(I.B.C)/688 (CH) 2023
In
CP(IB) No. 31/Chd/Hry/2021
(Admitted)

IN THE MATTER OF:

Mohd Allauddin

...Petitioner-Operational Creditor

Versus

PNC Enterprises Private Limited

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 17.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the applicant in : Mr. Shubham Gupta, proxy counsel.
IA(I.B.C)/688(CH) 2023

For the Respondent : Mr. A.P.S. Madaan, proxy counsel.

ORDER

IA(I.B.C)/688 (CH) 2023

As the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today. List the matter for consideration on 30.05.2024.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**